

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4536
ANSWERED ON:07.12.2010
WAREHOUSING DEVELOPMENT REGULATORY AUTHORITY
Reddy Shri Komatireddy Raj Gopal

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to constitute the Warehousing Development Regulatory Authority (WDRA);
- (b) if so, the details thereof and the constitution of the proposed WDRA;
- (c) whether the rules governing the WDRA have also been formulated;
- (d) if so, the details thereof; and
- (e) the benefits likely to accrue therefrom?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) and (b): Yes madam. The Government has constituted the Warehousing Development & Regulatory Authority with effect from 26.10.2010. The Authority consists of a Chairperson and two Members. Chairperson is of the rank of Secretary to the Government of India and Members are of the rank of Joint Secretaries to the Government of India.

(c) and (d): Yes madam. The Government has framed seven rules under Warehousing (Development and Regulation) Act, 2007 the details of which are given at Annexure (enclosed).

(e): The Warehousing Development & Regulatory Authority (WDRA) constituted under the Warehousing (Development and Regulation) Act, 2007 is a regulatory body. The Regulatory Authority will register and accredit warehouses intending to issue negotiable warehouse receipts. The introduction of negotiable Warehouse receipt system in the country will not only help farmers avail better credit facilities and avoid distress sale but will also safeguard financial institutions by mitigating risks inherent in credit extension to farmers. The pledging/collateralization of agricultural produce with a legal backing in the form of negotiable warehouse receipts will lead to increase in flow of credit to rural areas, reduce cost of credit and will spur related activities like standardization, grading, packaging and insurance and in development of quality warehousing.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO THE PART (c) & (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 4536 DUE FOR ANSWER ON 07.12.2010.

List of rules framed under the Warehousing (Development & Regulation) Act, 2007

- (i) Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members of Warehousing (Development and Regulatory) Authority Rules, 2010.
- (ii) Warehousing (Development & Regulation) Registration of Warehouses Rules, 2010.
- (iii) Warehousing (Development and Regulation) Registration of Accreditation Agencies Rules, 2010.
- (iv) Warehousing (Development and Regulation) Appellate Authority Procedure Rules, 2010.
- (v) Warehousing (Development & Regulatory) Authority – Financial and Managerial Powers Rules, 2010.
- (vi) Warehousing (Development & Regulatory) Authority Annual Report and Returns Rules, 2010.
- (vii) Warehousing (Development & Regulatory Authority) Annual Statement of Accounts and Records Rules, 2010.